

577

BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
O.A. NO. 329 OF 2024

IN THE MATTER OF:

RAJENDRA TYAGI

...APPLICANT

VERSUS

UNION OF INDIA & ORS.


...RESPONDENTS

INDEX

SR. NO.	PARTICULARS	PAGE NO.
1.	AFFIDAVIT ON BEHALF OF DM, GAUTAM BUDH NAGAR, UP IN COMPLIANCE OF THE ORDER DATED 27.09.2024	
2.	TRUE COPY OF SERVICE OF NOTICE BY HAND ON DATED 09.11.2024 TO RESPONDENT NO. 12 AND 13.	

FILED BY: -

DATE: 24.03.2025  
PLACE: NOIDA

  
BHANWAR PAL SINGH JADON  
STANDING COUNSEL, STATE OF UP  
NGT, NEW DELHI  
[Bhanwar09jadon@gmail.com](mailto:Bhanwar09jadon@gmail.com)  
9079321362

BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
O.A. NO. 329 OF 2024

IN THE MATTER OF:

RAJENDRA TYAGI

VERSUS

UNION OF INDIA & ORS.

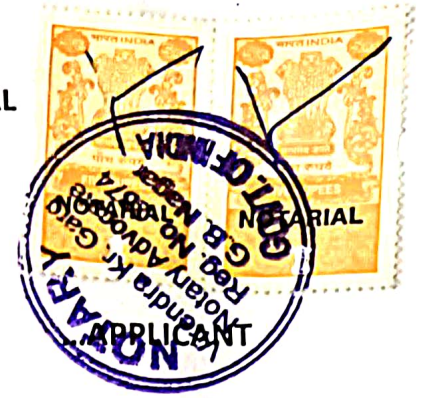
...RESPONDENTS

AFFIDAVIT ON BEHALF OF DISTRICT MAGISTRATE, GAUTAM BUDH NAGAR, UP IN  
COMPLIANCE OF THE ORDER DATED 27.09.2024

MOST RESPECTFULLY SHOWETH:

I, Manish Kumar Verma, aged about 39 S/o Shri Mohan Prasad Verma presently posted as District Magistrate, Gautam Budh Nagar, Uttar Pradesh, the deponent, do hereby solemnly state and affirm as under: -

1. That I am above-mentioned answering respondents, and I am filing the present affidavit. That the Deponent is well conversant with the facts and circumstances of the instant case and is competent to swear this affidavit.
2. That the Deponent has read and understood the contents of the present affidavit. The averments made in the affidavit which are not specifically admitted hereunder must be considered to have been denied by the Deponent.
3. That the present Original Application, the applicant asserts that the unauthorized and illegal construction of houses, Shops and other commercial establishments on large scale is in progress in Greater Noida and Noida in violation of environmental norm. It is the allegation of the applicant that these constructions are being done without obtaining mandatory consent to establish and operate U/s 25 of the Water (Prevention and Control of Pollution) Act, 1974 from UPPCB.



4. That Hon'ble NGT passed the order vide order dated 27.09.2024 is as follow:

*"3. "Notices issued to Respondents No. 12 and 13 were received back unserved with the report that none could be found at the address given. Notices be issued again to Respondents No. 12 and 13 and be served on them through District Magistrate, Gautam Budh Nagar, UP. For this purpose, notice issue to Respondents No. 12 and 13 be sent to DM, Gautam Budh Nagar by email requiring him to serve the same respondent nos. 12 and 13 and to send report within 3 weeks.*

5. That the District Magistrate, Gautam Budh Nagar, UP received mail on dated 16.10.2024, in compliance of the order passed by Hon'ble National Green Tribunal on dated 27.09.2024. As per the said order District Magistrate, Gautam Budh Nagar, UP promptly take action and served the copies of Notices to Respondent Nos 12 and 13 by Hand on dated 09.11.2024. True copy of service of notices to Respondents No 12 and 13 is annexed herein as **ANNEXURE 1.**
6. It is stated that the Deponent has taken the matter with utmost sincerity and respect to this Hon'ble Tribunal and has duly complied with the directions given in order dated 27.09.2024. That service of Notices to the Respondents No. 12 and 13 served under the supervision of the deponent for the kind convenience, consideration and perusal of this Hon'ble Tribunal.
7. I state that everything stated above has been stated by me in my official capacity on derived from the official records and I state that nothing has been concealed therefrom.

*H*  
DEPONENT

VERIFICATION

Verified at G.B. Nagar on this \_\_\_\_\_ day of March, 2025, that the contents of the above affidavit from paragraph 1 to 7 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.



**ATTESTED**  
Virendra Kr. Garg  
Notary Advocate  
Reg. No.-2874  
G.B. Nagar

*H*  
DEPONENT

**BY SPEEDPOST A.D./EMAIL****BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI****Original Application No. 329/2024  
Rajendra Tyagi Vs Union of India & Ors.**

To

1. **Ministry of Housing & Urban Affairs**  
Through Secretary  
Nirman Bhawan, C-Wing, Rajpath Area,  
Central Secretariat, New Delhi-110011  
Email: [secyurban@nic.in](mailto:secyurban@nic.in) (Respondent No.2)
2. **Greater Noida Industrial Development Authority**  
Through Chief Executive Officer  
Plot No. 1, Knowledge Park-04, Greater Noida  
Gautam Budh Nagar, Uttar Pradesh-201308  
Email: [ceo@gnida.in](mailto:ceo@gnida.in) (Respondent No.4)
3. **District Ground Water Management Council, Gautam Budh Nagar**  
Through its Member Secretary  
Vikas Bhawan, Surajpur, Greater Noida, U.P.-201306  
Email: [cdg-gbn@up.gov.in](mailto:cdg-gbn@up.gov.in) (Respondent No.9)
4. **M/s Ghaziabad Developers & Builders**  
Through its Director  
Dwarka City Colony, Samtel Colour Picture Tube Plot,  
Samtel Enclave, Chhapraula, G.T. Road,  
Greater Noida, U.P.-201301 (Respondent No.12)
5. **Bhagwati Developers**  
Through its Director  
Dwarka City Colony, Samtel Colour Picture Tube Plot  
Samtel Enclave, Chhapraula, G.T. Road,  
Greater Noida, U.P.-201301 (Respondent No.13)
6. **New Okhla Industrial Development Authority (NOIDA)**  
Through its Chief Executive Officer  
Sector 6, Noida G,B, Nagar  
Email: [noida@noidaauthorityonline.com](mailto:noida@noidaauthorityonline.com) (Respondent No.15)

31/12/24

For Jai Noida Development Authority Ltd  
9/11/20249810664079  
Director/Action/2024**NOTICE**

Whereas the above titled Application was listed before the Hon'ble Tribunal on 27.09.2024 (copy of order & application are enclosed), when the Tribunal inter-alia passed the following order (reproduced relevant extracts only):-

"2. Notice be issued again to Respondent Nos. 2, 4 and 9 requiring them to file their reply/response at least one week before the next date of hearing fixed and their representation before this Tribunal on the next date of hearing fixed.

3. Notices issued to Respondents No. 12 and 13 were received back unserved with the report that none could be found at the address given. Notices be issued again to Respondents No. 12 and 13 and be served on them through District Magistrate, Gautam Budh Nagar. For this purpose Notices Issue to Respondents No. 12 and 13 be sent to District Magistrate, Gautam Budh Nagar by email requiring him to serve the same on Respondents No. 12 and 13 and to send his report within three weeks.

8. In view of the averments made in the application and the attendant facts and circumstances, we consider presence of New Okhla Industrial Development Authority (NOIDA) through its Chief Executive Officer to be essential for just and proper decision of the environmental questions involved. Accordingly, NOIDA through its Chief Executive Officer is Impleaded as Respondent No. 15.

9. The Registry is directed to make appropriate addition in the Memo of Parties and issue notice to newly added Respondent No. 15 requiring it to file its reply/response at least one week before the next date of hearing fixed and to ensure its representation before this Tribunal on the next date of hearing fixed.

10. List on 09.12.2024 for further consideration."

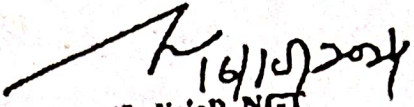
\*\*\*\*\*

2. Now, take further notice that the above matter will be listed for further consideration before the Hon'ble Tribunal on 09<sup>th</sup> December, 2024, at Faridkot House, Copernicus Marg, New Delhi-110001 through physical hearing (with hybrid option), when you may appear before the Hon'ble Tribunal either in person or by a pleader duly instructed, and file reply/response, as per directions of the Hon'ble Tribunal vide Order dated 27.09.2024.

3. Take further notice that in default of your appearance on the date above mentioned, the said Application will be heard and determined in your absence.

4. Given under my hand and the seal of this Hon'ble Tribunal, on this 16<sup>th</sup> October, 2024.

Note: (For Orders, Cause Lists & other information, please visit our website [www.greentribunal.gov.in](http://www.greentribunal.gov.in))

  
16/10/2024  
Consultant (Judicial), NGT



Direct

**BY SPEEDPOST A.D./EMAIL****BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI****Original Application No. 329/2024  
Rajendra Tyagi Vs Union of India & Ors.**

To

1. **Ministry of Housing & Urban Affairs**  
Through Secretary  
Nirman Bhawan, C-Wing, Rajpath Area,  
Central Secretariat, New Delhi-110011  
Email: [secyurban@nic.in](mailto:secyurban@nic.in) (Respondent No.2)
2. **Greater Noida Industrial Development Authority**  
Through Chief Executive Officer  
Plot No. 1, Knowledge Park-04, Greater Noida  
Gautam Budh Nagar, Uttar Pradesh-201308  
Email: [ceo@gnida.in](mailto:ceo@gnida.in) (Respondent No.4)
3. **District Ground Water Management Council, Gautam Budh Nagar**  
Through its Member Secretary  
Vikas Bhawan, Surajpur, Greater Noida, U.P.-201306  
Email: [cdg-gbn@up.gov.in](mailto:cdg-gbn@up.gov.in) (Respondent No.9)
4. **M/s Ghaziabad Developers & Builders**  
Through its Director  
Dwarka City Colony, Samtel Colour Picture Tube Plot,  
Samtel Enclave, Chhapraula, G.T. Road,  
Greater Noida, U.P.-201301 (Respondent No.12)
5. **Bhagwati Developers**  
Through its Director  
Dwarka City Colony, Samtel Colour Picture Tube Plot  
Samtel Enclave, Chhapraula, G.T. Road,  
Greater Noida, U.P.-201301 (Respondent No.13)
6. **New Okhla Industrial Development Authority (NOIDA)**  
Through its Chief Executive Officer  
Sector 6, Noida G,B, Nagar  
Email: [noida@noidaauthorityonline.com](mailto:noida@noidaauthorityonline.com) (Respondent No.15)

5/10/2024  
For Jai Maa Bhagwati Realinfra (P) Ltd.  
21/09/2024

9/11/2024 Signatory  
Director

19810664079

**NOTICE**

Whereas the above titled Application was listed before the Hon'ble Tribunal on 27.09.2024 (copy of order & application are enclosed), when the Tribunal inter-alia passed the following order (reproduced relevant extracts only):-

"2. Notice be issued again to Respondent Nos. 2, 4 and 9 requiring them to file their reply/response at least one week before the next date of hearing fixed and their representation before this Tribunal on the next date of hearing fixed.

3. Notices issued to Respondents No. 12 and 13 were received back unserved with the report that none could be found at the address given. Notices be issued again to Respondents No. 12 and 13 and be served on them through District Magistrate, Gautam Budh Nagar. For this purpose Notices issue to Respondents No. 12 and 13 be sent to District Magistrate, Gautam Budh Nagar by email requiring him to serve the same on Respondents No. 12 and 13 and to send his report within three weeks.

8. In view of the averments made in the application and the attendant facts and circumstances, we consider presence of New Okhla Industrial Development Authority (NOIDA) through its Chief Executive Officer to be essential for just and proper decision of the environmental questions involved. Accordingly, NOIDA through its Chief Executive Officer is impleaded as Respondent No. 15.

9. The Registry is directed to make appropriate addition in the Memo of Parties and issue notice to newly added Respondent No. 15 requiring it to file its reply/response at least one week before the next date of hearing fixed and to ensure its representation before this Tribunal on the next date of hearing fixed.

10. List on 09.12.2024 for further consideration."

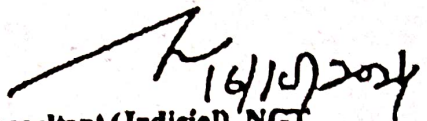
\*\*\*\*\*

2. Now, take further notice that the above matter will be listed for further consideration before the Hon'ble Tribunal on 09<sup>th</sup> December, 2024, at Faridkot House, Copernicus Marg, New Delhi-110001 through physical hearing (with hybrid option), when you may appear before the Hon'ble Tribunal either in person or by a pleader duly instructed, and file reply/response, as per directions of the Hon'ble Tribunal vide Order dated 27.09.2024.

3. Take further notice that in default of your appearance on the date above mentioned, the said Application will be heard and determined in your absence.

4. Given under my hand and the seal of this Hon'ble Tribunal, on this 16<sup>th</sup> October, 2024.

Note: (For Orders, Cause Lists & other information, please visit our website [www.nectribunal.gov.in](http://www.nectribunal.gov.in))

  
Consultant (Judicial), NGT

